IN THE NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 22/58/2014 RT CP NO. 163/Chd/Hry/2017

Under Sections 58 and 59 of the Companies Act, 2013

In the matter of:

Sanjay Mukim, D 109, III Floor, Vivek Vihar Phase-I, Delhi-110 095.

....Petitioner

Versus

Anant Raj Industries Limited, Plot No. CP 1, Sector 8, IMT, Manesar, Haryana-122051 and Ors.

....Respondents

Order delivered on: 18.08.2017

Coram: Hon'ble Mr. Justice R.P. Nagrath, Member (Judicial)

For the petitioner : For the respondents :

None None

ORDER (Oral):

This case was received by transfer from the National Company Law Tribunal, New Delhi as the registered office of the company is situated in the State of Haryana.

As per office report, the notices were sent to the petitioner as well as to respondent No. 8 and counsel for other respondents. The notices have been delivered as per the track reports. There is no representation from either of the parties despite service. The petition is, therefore, dismissed in default

(Justice R.P. Nagrath) Member (Judicial)

August 18, 2017.